

**GOVERNMENT OF INDIA  
ENVIRONMENT AND FORESTS  
LOK SABHA**

UNSTARRED QUESTION NO:5110

ANSWERED ON:05.09.2011

EFFECT ON ENVIRONMENT DUE TO POLLUTING CHEMICALS

Shantha J.

**Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:**

- (a) whether the Government is aware that breaking of ships laced with polluting chemicals is posing danger to environment;
- (b) if so, whether the Government is formulating any effective scheme to bring improvement in environment; and
- (c) if so, the details thereof?

**Answer**

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN)

(a) to (c): In order to check pollution of environment, the ship-breaking units are required to obtain authorization from the respective State Pollution Control Boards under the Hazardous Wastes (Management, Handling & Transboundary Movement) Rules, 2008. Ship-breaking activity is also required to comply with the rules and regulations notified by the respective State Maritime Boards. Further, the directions of the Supreme Court based on the recommendations of the High Powered Committee on Hazardous Waste Management in the matter of Writ Petition (Civil) No.657 of 1995, are to be complied with while undertaking ship-breaking activities. The respective State Pollution Control Boards monitor implementation of the conditions of authorization issued by them as well as the directions of Supreme Court and take necessary action against the defaulting units.